

PART II
STATUTORY ORDERS

¹THE DELIMITATION OF COUNCIL CONSTITUENCIES (BIHAR) ORDER, 1951

In pursuance of section 11 of the Representation of the People Act, 1950 (43 of 1950), the President is pleased to make the following Order, namely:—

1. This Order may be called the Delimitation of Council Constituencies (Bihar) Order, 1951.

2. The constituencies into which the State of Bihar shall be divided for the purpose of elections to the Legislative Council of the State from (a) the graduates' constituencies, (b) the teachers' constituencies, and (c) the local authorities' constituencies in the said State, the extent of each such constituency and the number of seats allotted to each such constituency shall be as shown in the following Table:—

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Name of Constituency	Extent of Constituency	Number of seats
1	2	3

Graduates' Constituencies

1. Patna	Patna, Nalanda and Nawada districts	1
2. Gaya	Gaya, Jahanabad, Aurangabad, Arwal, Rohtas, Kaimur, Bhojpur and Buxar districts	1
3. Saran	West Champaran, East Champaran, Saran, Siwan and Gopalganj districts	1
4. Tirhut	Muzaffarpur, Vaishali, Sitamarhi and Sheohar districts	1
5. Darbhanga	Darbhanga, Modhubani, Samastipur and Begusarai districts	1
6. Kosi	Saharsa, Madhepura, Supaul, Purnea, Arariya, Kishanganj, Katihar, Khagaria, Munger, Jamui, Lakhisarai, Sheikhpura, Bhagalpur and Banka districts	1

Teachers' Constituencies

1. Patna	Patna, Nalanda and Nawada districts	1
2. Gaya	Gaya, Jahanabad, Aurangabad, Arwal, Rohtas, Kaimur, Bhojpur and Buxar districts	1
3. Saran	West Champaran, East Champaran, Saran, Siwan and Gopalganj districts	1
4. Tirhut	Muzaffarpur, Vaishali, Sitamarhi and Sheohar districts	1
5. Darbhanga	Darbhanga, Modhubani, Samastipur and Begusarai districts	1
6. Kosi	Saharsa, Madhepura, Supaul, Purnea, Arariya, Kishanganj, Katihar, Khagaria, Munger, Jamui, Lakhisarai, Sheikhpura, Bhagalpur and Banka districts	1

¹ See Notifn. No. S.R.O. 1410, dated the 19th September, 1951 and Notifn. No. S.R.O. 1595, dated the 15th October, 1951.
² Subs. by Notifn. No. S.O. 433(E), dated the 10th April, 2003.